

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO.IV, NEW DELHI.**

**Appeal No. 311/252/PB/2018**

**In the matter of:**

M/s. Technicool Marketing Ltd.	... Appellant
Vs.	
Registrar of Companies	...Respondent

**SECTION:** Under Section 252(3).

**CORAM**

**DR. DEEPTI MUKESH  
HON'BLE MEMBER(J)**

**Order delivered on 23.05.2018**

For Appellant	Mr. Shobhram Dhama,CS.
For Respondent	Mr. Shobhit Srivastava, Dy.ROC.

**ORDER**

The Ld. CS for the appellant states that ROC and Income tax are served. The Ld. Deputy Registrar request time to file reply. None appears for Income tax. Both the departments are directed to file reply within three weeks. All the copies to be served in advance to the other side. For further consideration on 3<sup>rd</sup> July, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER(JUDICIAL)**